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ASSAM ACT II OF 1942

THE ASSAM LOCAL BOARD ELECTIONS  
(EMERGENCY PROVISIONS) ACT, 1942.

[Received the assent of the Governor on the 22nd  
February 1942.]

[Published in the *Assam Gazette* of the 11th  
March 1942.]

*An Act to provide for the postponement of Local Board  
Elections.*

**Preamble.** WHEREAS the triennial elections of Local Boards in Assam were postponed for a period ending not later than the 31st March 1942 under the powers conferred by section 2 of the Assam Local Board Elections (Emergency Provisions) Act, 1940 ; Assam Act VI of 1940.

AND WHEREAS it is expedient to postpone the said elections for a further period ;

AND WHEREAS the Governor of Assam has assumed to himself under the Proclamation dated the 25th December 1941 issued by him under section 93 of the Government of India Act, 1935, 26 Geo. 5, Ch. 2. all powers vested by or under the said Act in the Provincial Legislature ;

Now, therefore, in exercise of the said powers the Governor of Assam is pleased to make the following Act.

**Short title.** 1. This Act may be called the Assam Local Board Elections (Emergency Provisions) Act, 1942.

**Postponement of elections.** 2. Notwithstanding anything contained in Section 9 of the Assam Local Self-Government Act, 1915, or in the Assam Local Board Elections (Emergency Provisions) Act, 1940, the Local Board Elections due to be held before the 1st April 1942 may be postponed by order of the Governor of Assam for such period as he may deem necessary ; Assam Act I of 1915. Assam Act VI of 1940.

Provided that the period of postponement so ordered may in like manner be reduced by such period as may be deemed necessary, by a subsequent order.

[*Price 2 annas or 2d.*]